

**Commissioner's summons to judgment debtor for settling
proclamation of sale. (Rule 579)**

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION**

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

The

Whereas in pursuance of a warrant of sale, dated the day of
.....19 , the Sheriff has been directed to sell the following property at the instance
of

(Description of property)

You are hereby required under the provisions of Rule 66 of Order XXI of the Code
of Civil Procedure to attend at my office upon the day of 19 ,
at O'clock in the noon and to bring with you and
produce at the time and place aforesaid all title-deeds and documents in your
possession or power relating to the said property.

Dated this day of 19 ,

Commissioner.